

housing scheme for SC/ST was started on November, 1, 1989 and closed on December 29, 1989;

(b) if so, the number of persons registered for MIG, LIG and Janata categories, separately alongwith the total amount deposited as registration deposit for each category, separately;

(c) the number of persons allotted houses under each category under the said scheme and the reasons for non-allotment to the remaining ones so far, if any, under each scheme separately;

(d) the time by which the total allotment is likely to be completed under each scheme;

(e) whether any interest will be paid on the registration deposits; and

(f) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR U. VENKATESWARLU) : (a) Yes, Sir

(b) The DDA has reported that a total number of 20,000 persons registered themselves under this scheme as per the details given below :

Janta	3000
LIG	10000
MIG	7000

The amount received as registration deposit in different categories is as under:-

Janta-3000 × 4000	= 1,20,00,000/-
LIG- 10000 × 8000	= 8,00,00,000/-
MIG- 7000 × 12000	= 8,40,00,000/-
	<u>17,60,00,000/-</u>

(c) and (d) The DDA has reported that the following allotments have been made to the registrants of Ambedkar Awas Yojana 1989 as on 31.3.97:-

Janta - 2,988 (remaining cancelled/surrendered)
LIG - 3,105
MIG - 1,934

Keeping in view the constraints of availability of land and services like water supply, electricity etc. provided by other agencies, no time schedule is possible at this stage.

(e) and (f) Yes, Sir. As per terms of the brochure the Registration Deposit will carry interest at the rate of 7% p.a. The interest amount will be credited to the account of registrants annually and interest thereon will be adjusted

towards the payment of cost of the flat. The interest amount will be payable only upto the date of draw of lots in which the registered person becomes successful in getting the allotment. No interest will, however, be paid in case the deposit is withdrawn before expiry of one year from the date of deposit.

Revival of Companies by BIFR

6154. SHRI UTTAM SINGH PAWAR : Will the Minister of FINANCE be pleased to state :

(a) whether out of 675 revival schemes sanctioned by the Board of Industrial and Financial Reconstruction, only 307 companies have been reopened till December, 1995;

(b) If so, the reasons therefor;

(c) the steps the Government have taken against the defaulter companies for not complying with the decision of BIFR and also to get the sick companies to start functioning; and

(d) the result achieved by the Government ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) and (b) The Board for Industrial and Financial Reconstruction (BIFR) has reported that upto 31.12.1995, 515 rehabilitation schemes (including 27 schemes sanctioned by the Appellate Authority for Industrial and Financial Reconstruction) were sanctioned for the revival of the sick industrial companies registered with the Board. Out of the above, 60 companies were declared no longer sick upto 31.12.1995 and were discharged from the purview of SICA on successful implementation of the revival schemes. The rest of the rehabilitation schemes are at various stages of implementation by the concerned companies.

BIFR has further reported that the period of implementation of the revival schemes generally varies from 5 to 7 years. Therefore mainly such revival schemes as were sanctioned upto 1988-89 were expected to have been completed by December, 1995. Most of the Schemes sanctioned from 1990 onwards are scheduled to be finally implemented only after December 1995.

(c) and (d) The implementation of the schemes sanctioned for the revival of the sick industrial companies is monitored by the designated Monitoring Agency (which are generally the Operating Agencies) and the BIFR. At the stage of implementation of the scheme, difficulties if any, experienced due to delay in compliance/non compliance of the provisions by any party to the scheme, are resolved by bringing together all the parties involved. The Board also has powers to invoke penal provision under Section 33 of Sick Industrial Companies (Special Provisions) Act, 1985 against wilful non compliance of any provision/orders of the Board.